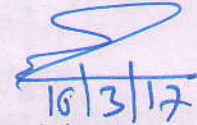


विधान सभा अतारांकित प्रश्न क्रमांक 7621 द्वारा मान.डॉ. गोविन्द सिंह

भूमि अर्जन पुर्नवास,पुर्नव्यवस्थापना में उचित प्रतिकर एवं पारदर्शिता का अधिकार  
अधिनियम 2013 की धारा 24 का उद्धरण

**Section 24 of the Act of 2013 reads as under :-**

- " 24. Land acquisition process under Act No. 1 of 1984 shall be deemed to have lapsed in certain cases-
- (1) Notwithstanding anything contained in this Act, in any case of land acquisition proceeding initiated under the Land Acquisition Act, 1894 (1 of 1894).
- (a) Where no award under Section 11 of the said Land Acquisition Act has been made, then, all provisions of this Act relating to the determination of compensation shall apply; or
- (b) Where an award under said Section 11 has been made, then such proceedings shall continue under the provisions of the said Land Acquisition Act, as if the said Act has not been repelled.
- (2). Notwithstanding anything contained in sub section (1), in case of land acquisition proceedings initiated under the Land Acquisition Act, 1894, where an award under the said Section 11 has been made five years or more prior to the commencement of this Act but the physical possession of the land has not been taken or the compensation has not been paid the said proceedings shall be deemed to have lapsed and the appropriate Government, if it so chooses, shall initiate the proceedings of such land acquisition afresh in accordance with the provisions of this Act. Provided that where an award has been made and compensation in respect of a majority of land holdings has not been deposited in the account of the beneficiaries, then, all beneficiaries specified in the notification for acquisition under Section 4 of the said Land Acquisition Act, shall be entitled to compensation in accordance with the provisions of this Act."



(एस.के.मेहर)

अपर आयुक्त

म.प्र.गृह निर्माण एवं अधोसंरचना

विकास मण्डल, भोपाल



विधान सभा अतारांकित प्रश्न क्रमांक 7621 की जानकारी  
परिशिष्ट "अ"

क्र.	नाम	खसरा न०	अर्जित रकबा
1	गोरिलाल ,सरदार	136 138	5.33
2	शोभाराम व अन्य	137 / 1	10.86
3	प्रयागबाई	137 / 2	2.60
4	जमूसरसिंह व अन्य	139	4.48
5	देवीलाल व अन्य	141,142,143 145	39.13
6	मेकूदास व अन्य	150 / 1 / 2	3.50
7	मूलचंद व अन्य	151	6.37
8	हीरालाल व अन्य	283 / 1,287,268	9.65
9	मिश्रीलाल व अन्य	269,272	8.62
10	सुनेना पाठक	273,276,277	10.47
11	शिवलाल	274	5.52
12	नाथूराम	275,339 / 275	4.60
13	राधेश्याम व अन्य	279	1.86
14	रामदयाल व अन्य	280	1.94
15	जगदीश प्रसाद	282	9.91
16	देवीसिंह	283 / 3	0.12
17	दलीपकुमार व अन्य	290 / 2 / 3	1.12
18	हरीशंकर व अन्य	284 / 341 / 284 285 / 1 / 1 296 / 279	6.06

अपर कलेक्टर  
जिला-भोपाल